

(9) Statement No. II—Hundred and second Session, 1977.

[Placed in Library See No. LT-1505/77 for (1) to (9)].

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (1977-78)

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee:

(1) Second Report on paragraphs 9 and 10 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

(2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil) relating to Road Development in Fourth Plan.

(3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.

(4) Twenty-fourth Report on paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).

(5) Thirty First Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 204th Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.

(6) Thirty-Third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to Haldia Dock Project.

(7) Thirty-Sixth Report on action taken by Government on the recommendations of the Public Ac-

counts Committee contained in their 158th Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.

(8) Forty-First Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 181st Report (Fifth Lok Sabha) relating to Emergency Agricultural Production Programme.

(9) Forty-Second Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 210th Report (Fifth Lok Sabha) on Naval Dockyard Expansion Scheme—Ministry of Defence.

(10) Forty-Seventh Report on action taken by the Government on the recommendations of the Public Accounts Committee contained in their 209th Report (Fifth Lok Sabha) relating to Export of Leather.

(11) Fiftieth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 173rd Report (Fifth Lok Sabha) relating to Directorate of Advertising and Visual Publicity.

[Mr. Deputy Chairman in the Chair]

MESSAGE FROM THE LOK SABHA

The Supreme Court (Number of Judges) Amendment Bill, 1977

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose